

National Company Law Appellate Tribunal, New Delhi

Principal Bench

Company Appeal (AT) No. 91 of 2020

IN THE MATTER OF:

K.N. Shamsudheen

...Appellant

Vs.

M/s Kasmisons Builders Pvt. Ltd. & Ors.

...Respondents

Present:

For Appellant:

**Mr. M.Gireesh Kumar, Mr. Ankur S. Kulkarni,
Advocates**

For Respondent:

**Mr. Anil D Nair, Advocate for R-1
Mr. Millu Dandapani, Advocate for R 2 and 4**

ORDER

(Through Virtual Mode)

16.02.2021: In terms of the order dated 17th November, 2020, 'Reply Affidavit' has only be filed on behalf of Respondent No. 3, although Respondent Nos. 1,2, and 4 have appeared and prays time to file the 'Reply Affidavit'.

From the perusal of the record, it appears that 'Counter Affidavit' has already been filed on behalf of Respondent No. 3 on 18th August, 2020 which is taken on record

Learned Counsel, Shri Millu Dandpani appeared on behalf of Respondent Nos. 2 and 4 and submitted that 'Reply Affidavit' have been sent through courier which was refused by this Registry. He seeks sometime to file its 'Reply Affidavit' on behalf of Respondent Nos. 2 and 4.

Learned Counsel for Respondent No. 1 also prays further one week's time to file its 'Reply Affidavit' (hard copy). Prayer is allowed.

Learned Counsel for Respondents are directed to file their 'Reply Affidavit' latest within two weeks.

....contd.

Learned Counsel for the Appellant prays for two weeks' time to file the 'Rejoinder' to the 'Reply Affidavit' filed on behalf of Respondent No. 1. Prayer is allowed.

List this matter on **1st April, 2021.**

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

ss/nn